

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3784  
ANSWERED ON:20.03.2013  
MINIMUM WAGES TO DMRC WORKERS  
Rao Shri Nama Nageswara

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether workers hired through multiple contractors of the Delhi Metro Rail Corporation (DMRC) have been denied minimum wages and have been allotted fake provident fund and health insurance accounts;
- (b) if so, the details thereof and the reasons therefor;
- (c) the number of such companies identified and blacklisted by DMRC; and
- (d) the action taken to recover the dues of the workers from such companies?;

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI)

(a) : Delhi Metro Rail Corporation Ltd. (DMRC) has reported that it has hired contract workers through multiple contractors. DMRC is taking utmost care for ensuring payment of minimum wages, Employees Provident Fund (EPF) and Employees State Insurance (ESI). However, a few complaints have been received. DMRC is investigating the veracity of these complaints internally. In addition, these are also verified / audited by various statutory authorities like EPF, ESI and Central Labour Department from time to time.

(b) to (d): The complaints have been received against the three contractors. The details of the complaints and the action taken are as under:-

S.No.	Name of the Contractor	Service	Complaint	Action taken
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1	M/s Bedi & Bedi	Ticket Vending	Late disbursement
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(i) A penalty of Associates Service of wages and EPF Rs. 8,65,000 and ESI related /- was imposed complaints on the contractor and Bank Guarantee of Rs. 78,09,274/- has been withheld until the enquiries by different authorities are concluded.

(ii) EPF and ESI authorities are carrying checks / audits including those based on received complaints.

(iii) Case are subjudice / enquiry being conducted in the Department of Economic Offences Wing, Delhi, Centre Govt. Industrial Tribunal (CGIT)

and Police  
Department,  
Delhi in the  
matters related  
to EPF and ESI.

2 M/s G4S Secure Customer EPF related EPF Authority has  
Solutions Facilitation complaint calculated dues  
(India) and Watch and from M/s G4S  
Pvt. Ltd. Ward Service Secure Solutions  
(India) Pvt. Ltd.  
amounting to Rs.  
85,02,38,258/-  
and interest of  
Rs. 48,73,75,918/  
- . The Contractor  
has filed appeal  
in the EPF  
Appellate Tribunal.

3 M/s Prehari Security Late A penalty of Rs.  
Protection Personnel disbursement 22,800/- has been  
Systems of wages proposed to be  
Pvt. Ltd. deducted from the  
bill of the  
contractor  
for the month  
of February,  
2013 for late  
disbursement  
of wages.

(c): No company has been blacklisted by DMRC so far. However, fines have been imposed for violations as above.